

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

110. IA(LIQ.)/40/2024 IN C.P. (IB)/1197(MB)2022

IN THE MATTER OF

Samata Nagari Sahakari Patsanstha Maryadit

VS

Souvenir Developers (India) Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: CA Raghunath Sarangapani (VC)
For the Suspended Director: Adv. Yogendra Kumar (PH)

ORDER

IA(LIQ)/40/2024

The Ld. Counsel for the suspended directors pray for short adjournment stating that in the interregnum he may be able to resolve the entire issue. It is made clear that in case the parties are unable to settle their issues before the next date, the liquidation application shall be decided. Adjourned to **29.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/1369/2024 IN C.P. (IB)/1197(MB)2022

IN THE MATTER OF

Samata Nagari Sahakari Patsanstha Maryadit

VS

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Appearance through VC/Physical/Hybrid Mode:

For the Applicant: CA Raghunath Sarangapani (VC)
For the Suspended Director: Adv. Yogendra Kumar (PH)

ORDER

I.A. 1369/2024

Adv. Yogendra Kumar appearing on behalf of the suspended director/respondent no. 1 prays for one last opportunity to resolve the issue. Allowed as prayed for. It is made clear that no further adjournment shall be granted. Adjourned to **29.07.2024 for arguments.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)